

12.12 hrs.

PAPERS LAID ON THE TABLE

[English]

Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1985

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : I beg to lay on the Table a copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1985 (Hindi and English versions) published in Notification No. G.S.R. 808 (E) in Gazette of India dated the 25th October, 1985 under sub-section (6) of section 8 of the Essential Commodities Act, 1956.

[Placed in Library. See No. LT-1488/85].

MR. SPEAKER : One minute, the Law Minister wants to say something.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : Sir, I may inform the House that the Passport has not been impounded. It has been sent for renewal and this is under consideration and examination. Swami Agnivesh has made some charges against the Government and he has been called by the External Affairs Ministry to discuss with him.

(Interruptions)*

[Translation]

SHRI BALASAHEB VIKHE PATIL (Kopergaon) : Mr. Speaker, Sir, an M.L.A. of Maharashtra has been murdered in Delhi, but no action has been taken so far in this matter. I request you that this matter should be inquired into.

(Interruptions)*

[English]

MR. SPEAKER : I have allowed him. I think you can give something in writing.

(Interruptions)*

*Not recorded.

MR. SPEAKER : I have allowed the hon. Member of the House.

(Interruptions)*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : The Minister of Law has already said that the matter is under consideration. The Passport has not been impounded. I want to remain Prof. Madhu Dandavate; that when they were in power not that we should do the same thing. We are not doing the same thing—the Passports of a number of persons including mind were impounded without any reason.

(Interruptions)*

SHRI S. JAIPAL REDDY : You have not allowed me to say anything.

(Interruptions)*

MR. SPEAKER : Not a single word of his will go on record.

(Interruptions)*

SHRI BALASAHEB VIKHE PATEL : An MLA of Maharashtra was murdered on the 20th evening in Kasturba Marg and no investigation has been done.

[Translation]

MR. SPEAKER : Please give in writing.

(Interruptions)

[English]

MR. SPEAKER : Individual cases, I cannot allow. That does not go on record.

(Interruptions)*

SHRI BASUDEB ACHARIA : What about the Privilege Motion against the Telegraph Newspaper ?

MR. SPEAKER : This thing you have raised yesterday and today also, you have given a Privilege Motion on that.

(Interruptions)

MR. SPEAKER : Please sit down. Order please...

Under rule 229, when a Member is arrested on a criminal charge or for a criminal offence or is sentenced to imprisonment by a court and is detained under an executive order, the committing Judge, Magistrate or executive authority, as the case may be, must immediately intimate such fact to the Speaker indicating the reasons for the arrest, detention or conviction, as the case may be, as also the place of detection or imprisonment of the Member, in a prescribed form.

[*Translation*]

I have not received. I have got an unsigned paper.

[*English*]

This is the unsigned paper which I got only...

SOME HON. MEMBERS : What is written ?

MR. SPEAKER : It is about the arrest of one Mr. So-and-so.

PROF. MADHU DANDAVATE : Has the police officer not signed ?

MR. SPEAKER : No one has signed... It is about one Mr. So-and-so.

SHRI BHAGWAT JHA AZAD (Bhagalpur) : Why should you take note of it ?

MR. SPEAKER : That is what I say. That is the only communication.

PROF. MADHU DANDAVATE : It should be expunged from the records. No reference to any anonymous thing.

MR. SPEAKER : For me, no hon. Member has been arrested so far...

(*Interruptions*)

[*Translation*]

Please sit down. You have made a mention in it. You have made a reference to the Chief Minister also. You have not

done so, Shri Madhav Reddi has said that the Chief Minister has also stated.

[*English*]

But I do not know. I will have to ask the newspaper people also.

[*Translation*]

Newspapers serve as a very good link for us.

[*English*]

They are our voice.

[*Translation*]

I have great respect for them but had the press reporters sitting there ascertained it, neither they nor I would have been put to trouble because this matter concerns a gentleman. It is not known whether he is right or wrong. If he is wrong, he will be arrested and if he is right, he will be acquitted. But it does not behove to act like this without ascertaining the facts. It neither behoves the newspapers nor us.

[*English*]

So, I will ask the concerned newspaper man to elicit what he has in mind, and why he has done it.

SHRI S. JAIPAL REDDY : I will not contradict you, Sir. I agree.

[*Translation*]

MR. SPEAKER : I am only saying that action will be taken according to the provisions of the law. I appeal to you and to them also to act in a proper way. Without ascertaining the facts and without being satisfied, such action should not be taken against anybody. We should act judiciously.

[*English*]

Now Mr. Reddy. I have called Mr. Reddy.

SHRI S. JAIPAL REDDY : Sir, you were good enough to quote rule 229. I think

you did the right thing. I have tabled a privilege Motion on the basis of rule 229. According to a news item that was published in "The Telegraph", the Chief Minister told them...

[*Translation*]

MR. SPEAKER : I have clarified. Is there anything more to say ?

[*English*]

SHRI S. JAIPAL REDDY : The Chief Minister's statement is there. The Police Commissioner was guilty of dereliction of duty.

MR. SPEAKER : That is, if there is anything. I do not take anything for granted. Nothing is taken for granted.

SHRI S. JAIPAL REDDY : Therefore, there is need to refer the issue to the Chief Minister of West Bengal. I, therefore, tabled a privileges motion against the Police Commissioner.

[*Translation*]

MR. SPEAKER : Why ? The police has not arrested.

[*English*]

How can you do it ? I do not take it that anybody has been arrested.

SHRI S. JAIPAL REDDY : The Chief Minister of West Bengal has told the Pressmen...

[*Translation*]

MR. SPEAKER : Mr. Reddy, you are jumping. We do not know what the Chief Minister had said.

[*English*]

I will have to ascertain.

Now Papers to be Laid—Mr. Arif Mohammad Khan.

12.15 hrs.

PAPERS LAID ON THE TABLE—Contd.

**Notifications under Indian
Electricity Act, 1910**

[*English*]

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table a copy each of the following. Notifications (Hindi and English versions) under sub-section (3) of section 38 of the Indian Electricity Act, 1910 :

- (1) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 732 in Gazette of India dated the 3rd August, 1985 together with an explanatory statement.
- (2) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 843 in Gazette of India dated the 7th September, 1985 together with an explanatory statement.
- (3) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 844 in Gazette of India dated the 7th September, 1985 together with an explanatory statement.

[Placed in Library. See No, LT-1489/85]

SHRIMATI GEETA MUKHERJEE (Panskura) : It has been reported in the Press the Law Ministry has recommended to the Cabinet Sub-Committee to wind up the work of the judicial enquiry committee that was set up after the gas tragedy at the Bhopal factory of Union Carbide. This is a very serious matter.

MR. SPEAKER : I do not know; I will find out.

SHRIMATI GEETA MUKHERJEE. The news item has come out. In have given a Calling Attention Motion.